

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 189 of 2017 (SZ)**

R. Gokulraj, Advocate,  
No.197/8, J.N. Road,  
Oil Mill,  
Thiruvallur.

...Applicant

Versus

The Government of Tamil Nadu,  
Rep. by its Secretary,  
Department of Environment and Forests,  
Fort St. George,  
Chennai and Others.

...Respondent

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**Filed by  
Thiru. C. Kasirajan,  
Advocate, Chennai.**



**JOINT COMMITTEE REPORT ON FURTHER COMPLIANCE & ACTION TAKEN  
REPORT PERTAINS TO TIRUVALLUR MUNICIPALITY COMMON STP,  
SUBMITTED BY THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT (SZ)  
IN THE MATTER OF ORIGINAL APPLICATION NO.189 OF 2017 (SZ).**

The Hon'ble NGT(SZ) in its order dated 24.01.2020 in O.A. No.189 of 2017 has issued the following directions among other things inter alia as follows.

*" So considering the circumstances we feel it appropriate to get a report from a joint Committee to be appointed by this Tribunal comprising of District collector, Thiruvallur District, Commissioner, Thiruvallur Municipality, Executive Engineer of Thiruvallur Division, Executive Engineer of Tamilnadu Water and Drainage Board of Thiruvallur who is incharge of Thiruvallur District and TNSPCB to submit a status and action taken report and if there is any violation found regarding the operation of the STP in question.*

Based on the Hon'ble NGT (SZ) order dated 24.01.2020, the committee has submitted the report dated 24.2.2020 with the following recommendations for implementation.

1. Tiruvallur Municipality shall stop discharge of treated sewage in Putlur Eri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.
2. Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.
3. Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.
4. The PWD shall carryout regular maintenance of Putlur Eri to maintain the water quality.

Subsequently, the Hon'ble NGT(SZ) in its order dated 26.6.2020 in O.A. No.189 of 2017 has issued the following directions among other things inter alia as follows.

"So under such circumstances, we direct the joint committee to assess the environmental compensation payable by Municipality for the violation of condition and operating STP without obtaining necessary 'consent to operate' and submit further report in this regard. We also direct Tamil Nadu Pollution Control Board to file a separate independent report regarding the action taken on the basis of the violations committed by them, including imposition of environmental compensation, as directed by this Tribunal in several cases, where violation of conditions have been noticed and complying the guidelines provided by Central Pollution Control

Board in this regard against the project proponent as well as local body for non compliance of pollution norms and pollution laws. Municipality is also directed to submit a status report regarding implementation of the recommendations given by the committee. Two months time is granted to the committee and also to the respondents to comply with the directions.

As per the direction of Hon'ble NGT(SZ) in its order dated 26.6.2020 in O.A. No.189 of 2017, the Committee has submitted the report to the Hon'ble NGT on the Environmental Compensation calculated by the committee of Rs. 13,80,000 /- In due Compliance of Hon'ble NGT(SZ) in its order dated 26.6.2020 in O.A. No.189 of 2017,TNPCB vide Board's letter dated: 04.09.2020 has imposed Environmental compensation of Rs.13,80,000 as calculated by the Joint Committee to the Commissioner, Tiruvallur Municipality .

Further it is submitted that since Tiruvallur Municipality has not complied with the recommendations of the Joint committee report dated 24.2.2020 and also not obtained CTO for the operation of CSTP ,TNPCB has issued the following directions to Tiruvallur Municipality under Section 33A of Water (P&CP) Act 1974 as amended and Section 31A of Air (P&CP) Act 1981 vide Board's Proceedings dated: 04.09.2020.

1. Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.
2. Tiruvallur Municipality shall stop discharge of treated sewage in PutlurEri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.
3. Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.

Subsequently,the Hon'ble NGT in O.A.No.189 of 2017 in its order dated: 15.02.2021 has issued the following directions among other things inter alia as follows.

"4. Though the case is being adjourned from time to time for this purpose, no effective steps have been taken by the authorities. It is seen from the last order dated 24.11.2020, the Pollution Control Board was directed to consider the compliance report submitted by the 7th respondent and file a report as to whether any interference is required in the quantum of compensation fixed by them on the basis of the compliance report and also the reasons stated by them in that report and also directed them to consider the application filed for Consent to Operate by

the Thiruvallur Municipality and pass appropriate orders in accordance with law. But quite unfortunately, no such report has been filed.

5. The committee as well as the Pollution Control Board and also the Thiruvallur Municipality are directed to file further compliance and action taken report and also status report respectively to this Tribunal before the next hearing date.

8. The above said authorities are directed to file their respective reports to this Tribunal on or before 18.03.2021"

In due Compliance of the Hon'ble NGT order dated: 15.02.2021 in O.A.No.189 of 2017, the Committee have jointly inspected on 9.3.2021 and the status report on further compliance by CSTP, Tiruvallur Municipality on the Joint Committee recommendations for implementation dated 24.2.2020 submitted to Hon'ble NGT in O.A.No.189 of 2017 is submitted below.

Sl.No	Joint Committee recommendations for implementation by CSTP, Tiruvallur Municipality dated 24.2.2020 submitted to Hon'ble NGT in O.A.No.189 of 2017	Compliance status by CSTP, Tiruvallur Municipality on the Joint Committee recommendations dated 24.2.2020
1	Tiruvallur Municipality shall stop discharge of treated sewage in Putlur Eri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.	<ul style="list-style-type: none"> <li>• CSTP was in operation.</li> <li>• Presently 4.5 MLD Sewage is received in the CSTP connected under UGSS of Tiruvallur Municipal area.</li> <li>• Presently, the CSTP has laid temporary PVC treated sewage conveyance line of inadequate capacity till it reaches Thangal (Small pond). Hence part of the treated sewage from the outlet of CSTP is conveyed through PVC pipeline and discharged into natural Water Body (Thangal) and thereafter it flows through earthen channel and finally discharged into Cooum River at Periyakuppam within the Municipal limits and the Balance quantity of treated sewage from the outlet of CSTP was diverted and discharged into Putlur Eri in</li> </ul>

		<p>the vicinity of CSTP.</p> <ul style="list-style-type: none"><li>• The Commissioner, Tiruvallur Municipality vide its letter dated 09.03.2021 has reported that Tamilnadu Water Investment Company (TWIC) has submitted Detailed Project Report (DPR) for implementing the treated sewage conveyance pipeline project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of check dam near Putlur as per NOC issued by PWD at a cost of Rs.9.54 Crores to the Commissioner of Municipal Administration, Chennai on 27.11.2020. Also, reported that Tiruvallur Municipality has proposed to implement the said project before September 2021 on obtaining Administrative and Financial approval from Government of Tamilnadu.</li><li>• The Report of analysis of the treated sewage sample collected from the out let of CSTP by TNPCC on 30.9.2020,30.11.2020,22.12.2020 &amp; 18.02.2021 reveals that the parameters such as pH, TSS &amp; BOD are meeting the treated sewage standards prescribed for disposal into water body as per the MoEF &amp; CC Notification dated 13.10.2017. The ROA of the treated sewage samples collected from CSTP are enclosed as Annexure 1 to 4.</li></ul>
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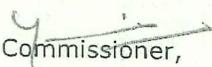
2	<p>Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.</p>	<p>Tiruvallur Municipality has resubmitted the retrieved application for CTO on 02.03.2021.</p> <p>In this regard the TNPCB vide Lr.No.- DEE/TNPCB/RS/TLR 1088/W &amp; A/2020 dated 9.3.2021, addressed to the Commissioner, Tiruvallur Municipality has reported that the said subject on issue of CTO -after CTE vide ZLCCC - ITEM NO.153 - 45 was placed before the Zonal Level Consent clearance Committee (ZLCCC) meeting held on 4.3.2021. The ZLCCC decided to defer the subject as Tiruvallur Municipality has not implemented the treated sewage conveyance pipe line project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD within the stipulated time of November 2020 as per the directions issued to the Commissioner, Tiruvallur Municipality, under Section 33A of Water (P&amp;CP) Act 1974 as amended and under Section 31A of Air (P&amp;CP) Act 1981 vide Board's Proceedings No.T1 /TNPCBd/LAW/LA III /NGT / 25856/ W&amp;A/ 2020 dated: 4.9.2020.</p> <p>Hence the application for CTO was returned to the Commissioner, Tiruvallur Municipality with a request to resubmit the application on implementation of treated sewage conveyance pipe line project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC</p>
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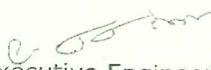
		issued by PWD as stipulated in the directions issued vide Board's Proceedings No.T1 /TNPCBd/LAW/LA III /NGT / 25856/ W&A/ 2020 dated: 4.9.2020.
3	Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.	<ul style="list-style-type: none"> <li>• CSTP was in operation.</li> <li>• The Report of analysis of the treated sewage sample collected from the out let of CSTP by TNPCB on 30.9.2020,30.11.2020,22.12.2020 &amp; 18.02.2021 reveals that the parameters such as pH, TSS &amp; BOD are meeting the treated sewage standards prescribed for disposal into water body as per the MoEF &amp; CC Notification dated 13.10.2017.</li> <li>• There was no discharge of untreated/ partially treated sewage into water body.</li> <li>• Presently, the CSTP has laid temporary PVC treated sewage conveyance line of inadequate capacity till it reaches Thangal( Small pond). Hence part of the treated sewage from the outlet of CSTP is conveyed through PVC pipeline and discharged into natural Water Body ( Thangal) and thereafter it flows through earthen channel and finally discharged into Cooum River at Periyakuppam within the Municipal limits and the Balance quantity of treated sewage from the outlet of CSTP was diverted and discharged into Putlur Eri in the vicinity of CSTP.</li> </ul>

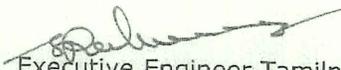
4	The PWD shall carryout regular maintenance of Putlur Eri to maintain the water quality.	The Executive Engineer,PWD, Kosasthalaiyar Basin Division,WRD, Tiruvallur has informed that regular maintenance work is being carried out in Putlur Eri
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It is submitted that the above non- compliance points shall be expedited by Tiruvallur Municipality.

  
District Collector,  
Tiruvallur District.

  
Commissioner,  
Tiruvallur Municipality

  
Executive Engineer,PWD,  
Kosasthalaiyar Basin  
Division,WRD,Tiruvallur

  
Executive Engineer,Tamilnadu Water  
supply and Drainage Board ,RWS  
Division,Tiruvallur

  
District Environmental Engineer,  
TNPCB,Tiruvallur



**BEFORE THE HON'BLE NATIONAL  
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**Original Application No. 189 of 2017(SZ)**

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**JOINT COMMITTEE REPORT ON  
FURTHER COMPLIANCE & ACTION  
TAKEN REPORT**

Advocate for Respondent: TNPCB  
Thiru. Kasirajan  
Advocate, Chennai.

Date: 12.03.2021

Date of Hearing: 18.03.2021

